

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
MA 782/2018 in CP 1095/IBC/2017

Under Section 12(2) of IBC, 2016

Mr. Dushyant C. Dave
Resolution Professional ... Applicant

In the matter of

Punjab National Bank ... Petitioner

Vs

Anand Distilleries Pvt Ltd ... Respondent

Order delivered on 09.08.2018

Coram: Hon'ble Shri B.S.V. Prakash Kumar, Member (J)
Hon'ble Shri Ravikumar Duraisamy, Member (T)

For the Applicant: Ms. Hiral Thakkar, i/b Fraser Alexander

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

Oral Order dictated in the open court on 08.08.2018

On the application moved by the Insolvency Resolution Professional stating that Committee of Creditors in a meeting held on 25.07.2018 passed a resolution seeking extension of CIRP period for another 90 days for 180 days period would expire on 12th August, 2018, since the application was filed on 3rd August, 2018, i.e. before expiry of 180 days, the CIRP period is hereby extended for another 90 days, as envisaged in Section 12(2) of the Insolvency and Bankruptcy Code, 2016 giving effect from 13th August, 2018.

Accordingly, the MA No.782/2018 is hereby allowed.

SD/-
RAVIKUMAR DURAISAMY
Member(Technical)

SD/-
B. S. V. PRAKASH KUMAR
Member (Judicial)